

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

D.A.No.179/95

New Delhi : this the 15th day of September, 1999.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE MR.KULDIP SINGH, MEMBER (J)

Shri Chand Singh,
Ex-Const. (Driver) 9990/DAP,
S/o Shri Ishwar Singh,
C/o Y.K. Dullar, Advocate,
Chamber No. 603,
New Lawyers Chambers,
Patiala House Courts,
New Delhi -0001

.... Applicant.

(By Advocate: Ms. Jasvinder Kaur).

Versus

Commissioner of Police,
Police Head quarters,
I.P. State,
Delhi -0002

.... Respondent.

(By Advocate: Shri Surat Singh)

ORDER

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Heard.

2. Applicant's counsel has argued firstly that applicant's admission to have driven the vehicle unauthorisedly was taken before the Deptt. enquiry commenced, which could not be used against him, and secondly that none of the PWs had actually seen applicant driving the vehicle unauthorisedly.

3. PW 2 has clearly stated during the DE that applicant had admitted to have driven the vehicle unauthorisedly in the presence of others. PW 4 has also stated that in the morning after the incident applicant had misused the vehicle. The fact that applicant did misuse the vehicle is further corroborated by the evidence of PW 6.

4. It is therefore clear that the aforesaid

arguments of applicant's counsel do not avail the applicant. No infirmity in the conduct of the proceedings has been brought to our notice. The O.A. is dismissed. No costs.

Kuldeep Singh
(KULDIP SINGH)
MEMBER(J).

Anil Singh
(S. R. ADIGE)
VICE CHAIRMAN (A).

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